

# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 865 /Confdl./2017  
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 12 / 06 / 2017

Copy of letter no. 7/1/2017-DRT, dated 05.06.2017 of the Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for appointment to the post of Chairperson in Debts Recovery Appellate Tribunals may submit their application in the prescribed proforma so as to reach this Registry **on or before 03.07.2017** and failing which it shall be presumed that none of them are willing for the same.

  
(Arvind Singh Chandel)  
Registrar General

No.7/1/2017-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
5<sup>th</sup> June, 2017

To,  
The Registrars General of  
All High Courts in India

**Subject: Filling up the posts of Chairperson in Debts Recovery Appellate Tribunals.**

Sir/Madam,

I am directed to say that it is proposed to fill one vacancy of Chairperson in Debts Recovery Appellate Tribunal at Allahabad and to prepare a panel of candidates for filling up anticipated and unforeseen vacancies of Chairperson in Debts Recovery Appellate Tribunals (DRATs) at Delhi, Mumbai, Kolkata, Chennai and Allahabad which may arise upto 30.06.2018.

2. The qualifications prescribed for appointment to the post of Chairperson of a DRAT as per the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 notified through G.S.R.No.514 (E) dated 1st June, 2017 under Section 184 of the Finance Act, 2017 are as under:

A person shall not be qualified for appointment as Chairperson of a DRAT, unless he,-

- a) is, or has been, or is qualified to be, a Judge of a High Court; or
- b) has been a member of the Indian Legal Service and has held a post in Grade-I of that Service; or
- c) has held office as the Presiding Officer of a Debts Recovery Tribunal for at least three years.

3. The Chairperson of a DRAT shall hold office for a term of three years from the date on which he enters upon his office upto a maximum age of seventy years, and shall be eligible for reappointment.

4. It is further clarified that a person who has earlier held or is presently holding the post of Chairperson of a DRAT would be eligible for consideration for reappointment, subject to the other eligibility conditions being met and the person being recommended for reappointment by the Search-cum-Selection Committee.

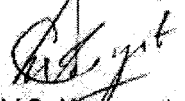
5. A Chairperson of the DRAT shall be paid a salary of Rs.2,50,000 (fixed) and other allowances and benefits as are admissible to a Central Government Officer holding posts carrying the same pay.

6. The terms and conditions of service applicable to the post of Chairperson, DRAT will be regulated in accordance with Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017, as applicable on the date of appointment of the Chairperson.

7. It is requested that the names of eligible and willing Judicial Officers and Advocates, who are eligible for appointment as High Court Judges, in the enclosed proforma, may be nominated/forwarded so as to reach Under Secretary (DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001, by 19<sup>th</sup> July, 2017. The vigilance clearance, integrity certificate and attested photocopies of the Annual Confidential Reports for the last five years i.e. 2011-12 to 2015-16 in case of Judicial Officers may also be furnished.

8. The advertisement and prescribed application proforma are also available on this Ministry's website—[finmin.nic.in](http://finmin.nic.in)  
(URL: [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

Yours faithfully,



(V.V.S. Kharayat)

Under Secretary to the Government of India

Tel. No: 011-23748769

PROFORMA

**APPLICATION FOR SELECTION TO THE POST OF CHAIRPERSON, DEBTS  
RECOVERY APPELLATE TRIBUNALS (DRATs)**

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
  - (i) Office (Address with tel. No.) :
  - (ii) Residence (Address with Tel. No.:
  - (iii) Email:
5. Parent department's complete Address:  
(with Telephone No. and Fax No., email)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:  
(b) Name of service:
8. Details of postings (in last 10 years):

Recent passport  
size photograph  
duly signed by the  
applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
  - (b) Date of appointment in present post, on regular basis:
  - (c) Present Pay-Scale and Basic pay:
10. Date of Retirement :
11. Whether any Disciplinary action/ charge sheet  
is pending/contemplated:
12. Date of return from previous Deputation, if any:

13. No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)

14. (a) Date of Enrollment as Advocate :

(b) Years of practice in High Court :

15. How qualified for the post applied for :  
(Please give full details)

16. Whether belong to SC/ ST/ OBC :

17. Preference for place of posting: 1.....

2.....

18. Any other Qualifications/ Experience  
not covered above :

(Name & Signature of Candidate)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**OFFICE OF .....**  
**(Cadre Controlling Authority)**

Certified that the particulars given above are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of .....  
(strike off whichever is not applicable).

It is also certified that Shri/Smt. .... is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer. The Annual Confidential Reports for last 5 years i.e. 2011-12 to 2015-16 (Other than High Court Judges/ Advocates) are enclosed.

It is hereby certified further that this Department shall have no objection to the relieving of the said officer, in case selected for the post of Chairperson, Debts Recovery Appellate Tribunal.

**(Name & Signature of Officer  
with Official Stamp)**

Place: \_\_\_\_\_  
Date: \_\_\_\_\_